

High Court of Uttarkhand, At Nainital

Notification

No. 48/UHC/Admin.B/V-a-1/2023

Dated- Feb. 17, 2024

Pursuant to the directions of Hon'ble the Supreme Court passed in Writ Petition (Civil) No. 643 of 2015 titled as "*All India Judges Association versus Union of India & ors.*", on 04.01.2024, the Committee for Service Conditions of District Judiciary of Uttarakhand (CSCDJ) was constituted by Hon'ble High Court of Uttarakhand on 11.01.2024. In this regard, Hon'ble Committee (CSCDJ) is pleased to formulate the following Standard Operating Procedure (SOP) for effective implementation of the recommendations of Second National Judicial Pay Commission (SNJPC) in respect of pay, pension, allowances and all allied matters as approved by Hon'ble the Supreme Court including payment of arrears of salary and pension of Judicial Officers, Pensioners and Family Pensioners etc. of the State of Uttarakhand.

STANDARD OPERATING PROCEDURE (SOP) **FOR** **THE STATE OF UTTARAKHAND**

- 1.** The Law Department of State of Uttarakhand in concurrence of Finance Department shall publish all the G.O.s/ Notifications within 07 days of receipt of recommendations of CSCDJ on each allowance and facilities for implementation of the recommendations of SNJPC as accepted and directed by Hon'ble the Supreme Court of India. While publishing the G.O.s/Notifications, no other additional conditions should be imposed over and above the recommendations of SNJPC.
- 2.** While formulating the abovesaid Notifications on each allowance, the effective dates as recommended shall be distinctly mentioned and the major/minor heads of Account from which the current and arrear claims/allowances be drawn/reimbursed shall be mentioned.
- 3.** Both the State Government and the concerned authorities shall act in terms of above directions passed by Hon'ble the Supreme Court in the instant matter and disbursement on account of arrears of salary/pension and all allowances due and payable to Judicial

Officers, retired Judicial Officers and Family Pensioners shall be computed without any delay by their respective HODs/DDOs and compliance report be submitted to Registrar General of High Court of Uttarakhand by first week of March, 2024.

4. To comply with above said directions, All District and Sessions Judge and Head of Office shall constitute a special team to prepare above bills for disbursement of arrears and current amounts to Judicial Officers, Retired Judicial Officers, and Family Pensioners. In order to attain uniformity across all districts while implementing the orders, no other interpretation of the Government Order shall be permitted and without written permission of Hon'ble High Court no other condition shall be imposed to cause hinderance in smooth disbursement of the said arrears and current amounts by any authority under the Supervisory Judirsdiction of High Court.

5. All the District Judges shall prepare and maintain the database of retired Judicial Officers and Family Pensioners of their respective Districts with a process of periodical updating, atleast on quarterly basis and ths same be uploaded on the website of the Court. The District Judges must also appoint a Judicial Officer who can make necessary communications with Nodal Agencies and Nodal Officer of the said Committee pertaining to implementation of said directions.

6. For the drawl of arrear of salary/pension and all allowances due and payable to Judicial Officers, retired Judicial Officers and Family Pensioners within the stipulated time as fixed by Hon'ble the Supreme Court, the State of Uttarakhand in consultation with the Finance Department shall place sufficient funds in appropriate heads of the account at the disposal of their respective HOD/DDOs for the purpose. If required, funds may also be available by resorting to the process of re-appropriation of available savings with the concerned department in time bound manner and the said arrangement shall be ensured by Principal Secretary, Law-cum-L.R. of State of Uttarakhand in coordination with the Finance Department so that the necessary

directions shall be issued by which the above said bills can be passed in anticipation of allotment to comply with the said directions.

7. For smooth disbursement of salary, allowances, arrears and other services the following authorities along with their contact details are designated as Nodal Agency:

Sl. No.	Name	Office No.	Email ID
1.	Chief Secretary, Govt. of Uttarakhand.	0135-2712100	chiefsecyuk@gmail.com
2.	Registrar General, High Court of Uttarakhand.	05942-232085	highcourt-ua@nic.in
3.	Accountant General, Govt. Of Uttarakhand.	0135-2970858/60	agaeuttarakhand@cag.gov.in
4.	Principal Secretary, Home Department, Government of Uttarakhand	0135-2712055	Secy-home-ua@nic.in
5.	Principal Secretary, Finance Department, Government of Uttarakhand	0135-2712012 2712090	secyfin-ua@nic.in
6.	Principal Secretary, Law-cum-L.R., Government of Uttarakhand	0135-2666379	secy-law-ua@nic.in
7.	Secretary, Health Department, Government of Uttarakhand	0135-2608763	secy-medical-ua@nic.in
8.	Directorate of Treasuries and Accounts, Govt. of Uttarakhand.	0135-2226800	treas-dir-uk@nic.in
9.	District Judges of State Judiciary of Uttarakhand.	As mentioned below in chronological order	As mentioned below in chronological order

Sl. No.	District	Email ID	Telephone No.
1.	Almora	dj-alm-ua@nic.in	05962-230190
2.	Bageshwar	dj-bag-ua@nic.in	05963-220394
3.	Chamoli	dj-cha-ua@nic.in	01372-252191
4.	Champawat	dj-chp-ua@nic.in	05965-230632
5.	Dehradun	dj-deh-ua@nic.in	0135-2623781
6.	Haridwar	dj-har-ua@nic.in	01334-239624
7.	Nainital	dj-nai-ua@nic.in	05942-235140
8.	Pauri Garhwal	dj-pau-ua@nic.in	01368-222596
9.	Pithoragarh	dj-pit-ua@nic.in	05964-225286
10.	Rudraprayag	dj-rud-ua@nic.in	01364-233284
11.	Tehri Garhwal	dj-teh-ua@nic.in	01376-232356
12.	U.S. Nagar	dj-usn-ua@nic.in	05944-250405
13.	Uttarkashi	dj-utt-ua@nic.in	01374-222287

8. The above mentioned nodal agencies are to assure the disbursement of arrears of salary, pension and allowances due/payable to Judicial Officers, Retired Judicial Officers, Family Pensioners and to ensure that the same may be computed and paid before 29th February, 2024 as per the directions of para 87 of the said Judgment dated 04.01.2024.

9. In the light of para 85(iv) of Judgment dated 04.01.2024, the Principal Secretary, Law-cum-L.R., shall hold meetings with Secretary, Health Department, Government of Uttarakhand and after consultation, suitable directions regarding medical facilities/treatment and empanelment of multi-speciality hospitals of a requisite standard with necessary facilities shall be issued in time bound manner for the Judicial Officers, Retired Judicial Officers, and Family Pensioners in every district of State of Uttarakhand.

10. One Permanent Grievance Redressal Cell/Pension Cell for Judicial Officers, Retired Judicial Officers, and Family Pensioners shall function in the establishment of High Court of Uttarakhand with such number of staff as would be decided by Hon'ble the Chief Justice of High Court of Uttarakhand to receive, process the grievance/issues in this matter.

11. The permanent Grievance Redressal Cell/Pension Cell shall prepare and maintain a database of retired Judicial Officers and Family Pensioners of District Judiciary with a process for periodical updating, atleast on quarterly basis and the same shall be uploaded on the website of the Court. The Central Project Coordinator (CPC) of the Court shall provide all the technical and IT related support to the Cell.

12. If any grievance/issue is faced by Judicial Officers, Retired Judicial Officers, Family Pensioners with regard to release of their arrears of salary/allowance or any other payment amount/reital and pensioner benefits from the side of the concerned HOD/DDO/Treasury shall be brought to the notice of the said Grievance Redressal Cell/Pension Cell in writing either through the

Nodal Officer of the Committee or Registrar General of Hon'ble High Court of Uttarakhand, for timely redressal of the same.

13. The said SOP be published on the website of Hon'ble High Court of Uttarakhand and District Courts of the State Judiciary.

14. The said SOP shall be implemented with immediate effect.

By the order of the Hon'ble Court

Sd/-
(Ashish Naithani)
Registrar General

No. 886/UHC/ADMIN.B/V-a-1/2023

Dated:17.02.2024

Copy forwarded for information, guidance and compliance to:

1. Chief Secretary of Government of Uttarakhand.
2. Principal Secretary Law-cum-L.R., Government of Uttarakhand, Dehradun for circulating it to all the Stakeholders.
3. Principal Secretary, Home, Finance & Health.
4. All District Judges/Principal Judge/Judges, Family Courts to circulate it to all the DDOs/HODs of their respective Districts.
5. Director, Judicial and Legal Academy, Bhowali, Nainital.
6. Member Secretary, UKSLSA, Nainital.
7. P.P.S. to Hon'ble the Chief Justice.
8. All the P.S.s of Hon'ble Judges with the request to place it before His Lordship's kind perusal.
9. Accountant General, Govt. of Uttarakhand.
10. Directorate of Treasuries and Accounts.
11. All the Registrars/JRs/DRs/ARs/Section Officers of the Hon'ble Court.
12. Deputy Registrar (IT) with a request to upload the notification in official website of the Hon'ble High Court.
13. Guard file.
14. Notice Board.

Sd/-
Registrar General